

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No.58/(MAH)/2016  
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 25.01.2017

NAME OF THE PARTIES: Ms. Alka Paresh Vora

V/s.

M/s. Dwarka Cement Works Ltd.

SECTION OF THE COMPANIES ACT: 58,59 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Lushma nagaraj i/b Lushma Law LCP	advocate for the Petitioners	
2.	Counsel Mr. Nitin Dave as w Adw Mrs. Namrata Farikh Datal and Ms. Farah Lataa Colawala No. 1 to 4 as i/b M/s Shulla and Shulla and Craig Blunt and Caroe	Advocates for Respondent	Ramabaih
3.	Nurtuja Kuchwala Shoben Patelham i/b. HSA Advocates	Advocates for Petitioner No. 5	Shoben Patelham
4.	Nikita Behl and Ajita Khatri i/b AAK legal	Adv for Respo. 6	Nikita Behl

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

C.A. NO. 58/58, 59/NCLT/MB/MAH/2016

COMMON ORDER

Co. Appeal. No.56/58-59/NCLT/MB/MAH/2016

Co. Appeal. No.57/58-59/NCLT/MB/MAH/2016

Co. Appeal. No.58/58-59/NCLT/MB/MAH/2016

Co. Appeal. No.60/58-59/NCLT/MB/MAH/2016

Co. Appeal. No.61/58-59/NCLT/MB/MAH/2016

Co. Appeal. No.62/58-59/NCLT/MB/MAH/2016

Co. Appeal. No.63/58-59/NCLT/MB/MAH/2016

1. The Learned Representatives in respect of 7 Group Cases are present.
2. At the outset, the Learned Representatives have informed that there is one more Case Titled as Mrs. Alka Paresh Vora V/s M/s Rhine Valley Leasing & Finance Ltd. & Ors. in Court Room No. 1 listed for hearing today itself i.e. 25<sup>th</sup> January, 2017 because the paid up share capital is above Rs. 50 Lakhs.
3. It has also been informed that a letter dated 21.12.2016 has been addressed to Registry, Mumbai Bench with a request to club all these Petitions together.
4. In the above circumstance, when the clubbing is requested and one of the Petition contains the paid up share capital above Rs. 50 Lakhs, therefore these matters are first required to be clubbed and then to be transferred to Court Room No. 1, however, requisite direction from the Principal Bench is required. Therefore, Registry is directed to immediately obtain direction from the Principal Bench and thereafter fix all these cases as per the directions. Till then all these matters are adjourned **Sine die**.

Sd/-

**M. K. SHRAWAT**

Member (Judicial)

Dated: 25<sup>th</sup> January, 2017